

Central Administrative Tribunal Principal Bench, New Delhi

O.A. No.3353/2017

Tuesday, this the 26th day of September 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Paramjeet Kaur Dhillon
(Retired Physical Training Instructor)
w/o Mr. Surinder Singh
r/o B-1/403, Janakpuri, New Delhi – 59
Aged about 62 years

Last posting
Meerabai Polytechnic
(Now, Meerabai Institute of Technology)
(Mr. Sourabh Ahuja, Advocate)

..Applicant

Versus

1. Govt. of NCT of Delhi
Through its Chief Secretary
Delhi Secretariat, Players Building
IP Estate
New Delhi
2. Principal Secretary/Secretary
Department of Training & Technical Education
GNCT of Delhi
Muni Maya Ram Marg, Pitampura
Delhi – 88
3. Lt. Governor
GNCT of Delhi
Raj Niwas, Shamnath Marg
New Delhi – 54
4. The Principal
Meera Bai Institute of Technology
Directorate of Training & Technical Education
Maharani Bagh, New Delhi – 6
5. Senior Pay and Accounts Officer
PAO-XXII
GNCT of Delhi
Shriniwas Puri
DTC Depot Complex
Okhla, New Delhi

..Respondents

(Mr. N K Singh, Advocate for Mrs. Avnish Ahlawat, Advocate)

O R D E R (ORAL)

Justice Permod Kohli:

Notice.

2. Mr. N K Singh for Mrs. Avnish Ahlawat, learned counsel, appears and accepts notice on behalf of respondents.
3. The grievance of the applicant in the present O.A. is that she was granted selection grade in the pay scale of `12000-18300 w.e.f. 01.01.2007 and, therefore, in terms of clause 12.3 (c) (iii) & (iv) of the office order dated 29.07.2010, the applicant became eligible / entitled for grant of Pay Band - 4 with Grade Pay of `9000/- w.e.f. 01.01.2010. The applicant has also filled-up format and submitted the same vide representation dated 12.06.2017 followed by another representation dated 11.09.2017. The said representations are pending before the respondents.
4. In view of the above circumstances, this O.A. is disposed of at the admission stage itself with a direction to the competent authority to decide the aforesaid representations of the applicant, including the supplementary representation, which she is permitted to file within one week, and pass a reasoned and speaking order, within a period of three months from the date of receipt of a copy of this order.

(K.N. Shrivastava)
Member (A)

September 26, 2017
/sunil/

(Justice Permod Kohli)
Chairman